

**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**CA No. 174/2017  
IN  
CP (IB) NO. 61/Chd/Hry/2017  
(Decided matter)**

**Under Section 60 (5) of the  
Insolvency and Bankruptcy  
Code, 2016**

In the matter of:

<p>M.S. Motors Vs. Preet Tractors Private Limited</p>	<p>...Operational Creditor/Petitioner</p>   <p>...Corporate Debtor/ Respondent</p>
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Present: Mr. Atul V. Sood, Mr. Vikas Garg and Mr. Baksh Mohindra, Advocates for applicant – Gurpreet Singh.  
Mr. Yash Pal Gupta, Advocate for respondent No. 2 (Operational Creditor).  
Mr. Ajit Kumar, Interim Resolution Professional in person.  
Mr. Rishi Anand Yadav, Chief Manager for Canara Bank, respondent No. 3.

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Reply has been filed by the Interim Resolution Professional and also by the Operational Creditor. The rejoinder to the reply, if any, be filed at least a day before the next date of hearing with copy advance to the counsel opposite. List the matter on 15.11.2017.

Sd/-  
(Justice R.P. Nagrath)  
Member (Judicial)

November 06, 2017.  
Saini